[23 August, 2004]

RAJYA SABHA

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SI. Organisation No.	District	Amount Sanctioned in Rs.
ANDHRA PRADESH		
1. People's Action for Social Service	Chittoor	750900
BIHAR		
2. Deepalaya Institute for the Mental Health & Rehabilitation	Purnia	762900
CHHATTISGARH		
3. Sneh Sampada Vidyalaya	Durg	617985
DELHI		
4. Tamana Special School	Vasant Vihar	403200
 Manovikas Comprehensive Rehabilitation & Research Center 	Mayur Vihar	822900
HARYANA		
6. UTTHAN	Yamuna Nagar	762900
KARNATAKA		
7. Social Welfare Institute of Mankind	Davangere	702900
MANIPUR		
8. Better Living Conditions & Research Organisation	Thoubal	501300
ORISSA		
9. Centre for Rehabilitation Services and Research	Bhadrak	750900
UTTAR PRADESH		
10. Nirbal Varg Kalyan Samiti	Mau	702900
TOTAL	6778785	

Reservation for SCs/STs and OBCs

2054. SHRI MATILAL SARKAR: Will the Minister SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that in some States the percentage in reservation has reached the higher limit of 50 per cent in respect of Scheduled Castes and Scheduled Tribes and for this reason

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the reservation for Other Backward Classes cannot be enforced there;

(b) if so, the names of such States; and

(c) as the people belonging to Other Backward Classes remain outside the purview of the reservation facilities owing to the legal barriers, whether Government would come forward to remove these barriers?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) No, sir.

(b) Does not arise.

(C) At present, there is no such proposal.

The Parents, Dependents Maintenance Act

2055. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the "Parents, Dependents Maintenance Act" has been introduced by the Himachal Pradesh Government to ensure that old aged people and dependents are taken care by their children;

(b) if so, whether Government would assure of introducing such an Act through Parliament, based on ever-growing cruelty of neglect of aged parents and dependents by their children, throughout the Nation due to inhuman degradation of moral values; and

(C) if not, the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) Yes, Sir. The Government of Himachal Pradesh has enacted the Himachal Pradesh Maintenance of Parents and Dependents Act 2001 (Act No. 19 of 2001).

(b) No, Sir.

(c) The Government of India has made sufficient provisions under the Hindu Adoption and Maintenance Act, 1956 and Code of Criminal

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